



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार / Government of India



No. R-1/10/(1)/2021-NSL-II

Date: 06th September 2022

To,
The Secretary,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road, New Delhi.


Subject: TRAI's Response to the back-reference dated 2nd August 2022 received from the Department of Telecommunications on TRAI's Recommendations dated 19.08.2021 on "Enabling Unbundling of Different Layers Through Differential Licensing" – reg.

Through the letter dated 20-405/2013/AS-I (Vol. VI) dated 2nd August 2022, DoT referred back the TRAI's Recommendations dated 19.08.2021 on "Enabling Unbundling of Different Layers Through Differential Licensing" under Section 11 of the TRAI Act, 1997.

2. TRAI, after due deliberations, has finalized its response which is enclosed as **Annexure**.
3. In keeping with the practice, a copy of this letter, along with the response, is being placed on the website of TRAI (www.traigov.in).

This letter issues with the approval of the Authority.

Enclosure: As above


(V. Raghunandan)
Secretary, TRAI